NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH CHENNAI



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 04/10/2017 AT 10.30 AM

PRESENT: SHRI. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL APPLICATION NUMBER PETITION NUMBER : CP/586/(IB)/2017 NAME OF THE PETITIONER(S) : NATIONAL SKILL DEVELOPMENT CORPORATION NAME OF THE RESPONDENT(S) : EVERONN SKILL DEVELOPMENT LTD **UNDER SECTION** : 7 RULE 4 S.No. NAME (IN CAPITAL) DESIGNATION **SIGNATURE** REPRESENTATION BY WHOM Advocate MANISH PALIKIAL · Petitioner Financial Creditor 964373432)

ORDER

Counsel for petitioner present. Respondent called but absent. Counsel for petitioner submitted that the respondent did not appear even after receipt of private notice. He has filed an affidavit in proof of service of notice to the respondent. The service against the respondent for his appearance after filing of this application is held sufficient. On the last date of hearing, representative from the office of Official Liquidator was present and filed a copy of the order of the Hon'ble High Court of Madras in CP No.275/2013 wherein the an Official Liquidator was appointed as Provisional Liquidator wherein the respondent and the respondent in the instant petition is one and the same. Today a representative of the Office of the Official Liquidator caused appearance and submitted another copy of the order showing that the Hon'ble High Court of Madras has granted stay for two weeks as per order dated 21.08.2014. Official Liquidator is directed to file an affidavit in relation to the present status of the above matter regarding the appointment of Official Liquidator. However, in the memo filed by the Official Liquidator, it is further mentioned that the subject matter was not listed. In the circumstances, I feel it is proper to direct the counsel for petitioner to send another private notice to the respondent for his appearance and making submissions in relation to the status of the above case. The Registry is also directed to send a notice to the respondent for passing appropriate order in this matter. Put up on 10.10.2017 at 10.30 A.M.

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K Anantha Padmanabha Swamy Member (Judicial)